

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 113

Company Appeal No. 4/Chd/Hry/2024

IN THE MATTER OF:
IFGC Private Limited

...

Appellant

Versus

The Registrar of Companies NCT of ...
Delhi & Haryana

Respondent

Under Section: 252(3), CA 2013

Order delivered on 14.06.2024

CORAM:

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Appellant

: Mr. S.S. Bhati with Mr. Rakesh Kumar,
Advocates

For the ROC

: Ms. Lata Prajapati, Company Prosecutor

ORDER

The compliance affidavit has been filed vide diary No.01272/2 dated 04.06.2024 is taken on record.

No one is present on behalf of the Income Tax Department. Let appellant once again serve the copy of the present appeal along with the PAN details of the Company whose name was struck-off.

The counsel for the petitioner has submitted that the present appeal under Section 252(3) may be treated as an appeal filed under Section 252(1). Company Prosecutor for RoC is present and submitted that they have received the copy of the present appeal and prayed for grant of time for filing the report. Three week days' time is granted for filing the report.

June 14, 2024
Priyanka

Let the matter be posted to 23.08.2024.

Sd/-
(L. N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)

June 14, 2024
Priyanka